

ont>

Title: Need to settle the domicile and reservation issue in favour of *Adivasis* and *Moolvasis* in Jharkhand.

SHRI SALKHAN MURMU (MAYURBHANJ): The creation of Jharkhand is proving detrimental to the interest of the people because the domicile and reservation policies are not settled in favour of *Adivasis* and *Moolvasis*, who constitute about 90 per cent of the population of the State. The hopes and aspirations of the majority have been negated. The educated but unemployed locals are gripped with great sense of insecurity since the outsiders are invited even for class three and four in Government jobs.

The Central Government and the Parliament needs to look into this pathetic condition prevailing in Jharkhand State urgently.

...(Interruptions)

MR. DEPUTY-SPEAKER: Rest of the Matters under Rule 377 to be treated as laid on the Table of the House.

...(Interruptions)